

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-410/ND/2020**

**IN THE MATTER OF:
Syndicate Bank**

...PETITIONER

Vs.

M/s. Clarion Townships Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 03.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Abhishek Naik,
Advocate**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the financial-creditor.
Perused the paper book, service notice on the corporate-debtor within ten
days. Post the matter to 24.02.2020.

-Sd-

**(V.K. Subburaj)
Member (T)**

-Sd-

**(P.S.N. Prasad)
Member (J)**